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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1481/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES: CHT (India) Pvt. Ltd.
V/s.
Bombay Rayon Fashions Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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2.	Mr. Cyrus Ardeshir Mr. Siddha Pamecha Adv Ms. Akshita. Pahlia ilb. M. Mulla Associates for Corporate Debtor Mahesh Devani Advocate for the Petitioner occ. Credit	Counsel Advocates ilb. M. Mulla Associates for Corporate Debtor	  01/12/17
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ORDER

CP No. 1481/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner as well as the Corporate Debtor are present.

For it appears that the Petitioner has not filed enough documents reflecting the contract between the parties, the Petitioner is hereby directed to file all the requisite documents to prove the contract existing between the parties, raising invoices against the Corporate Debtor, thereafter the failure of the Corporate Debtor in repaying the dues payable to the Petitioner herein, within seven days hereof.

List this matter for hearing on 17.01.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)